

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 23160/2024

[Arising out of impugned final judgment and order dated 04-03-2024 in WRIT-A No. 24172/2016 passed by the High Court of Judicature at Allahabad, Lucknow Bench]

STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

BALIRAM SONKAR

Respondent(s)

IA No. 183006/2024 - EXEMPTION FROM FILING O.T.

Date : 15-01-2025 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE DIPANKAR DATTA
HON'BLE MR. JUSTICE MANMOHAN

For Petitioner(s) : Mr. Adarsh Upadhyay, AOR
Mr. Aarohi Bhalla, Adv.
Mr. Shashank Pachauri, Adv.
Mrs. Pooja Kabra, Adv.
Ms. Pallavi Kumari, Adv.

For Respondent(s) :

UPON hearing the counsel the Court made the following
O R D E R

1. Read the office report dated January 10, 2025. Despite service, the respondent has not entered appearance.
2. Relist the special leave petition after four weeks.
3. Dasti, in addition, is also permitted.

(JATINDER KAUR)
P.S. to REGISTRAR

(SUDHIR KUMAR SHARMA)
COURT MASTER (NSH)